

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
First Appeal No. 16 of 2021

Anu Kumari --- --- Appellant  
Versus  
Ashok Kumar --- --- Respondent

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CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**  
**Hon'ble Mrs. Justice Anubha Rawat Choudhary**  
Through: Video Conferencing

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For the Appellant: Mr. Rama Kant Tiwari, Advocate

04 / 06.09.2021 Learned counsel for the appellant Mr. Rama Kant Tiwari prays for and is allowed four weeks' time to remove the following surviving defects.

1. 2<sup>nd</sup> set of memo may be filed.
2. District name is missing below the cause title.
3. Parent name of both parties may be corrected.
4. Prayer for stay may be deleted at prayer portion.
5. Date of judgment may be corrected at para-12.
6. Certificate may be filed.
7. Age of appellant is missing in the body of vakalatnama.
8. Name of one of Ld. Counsels is missing in the body of vakalatnama.

Office is directed to place the file for inspection and removal of defects, on requisition being made, within the same time.

**(Aparesh Kumar Singh, J)**

**(Anubha Rawat Choudhary, J)**

Ranjeet/